

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.171/2009

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri. S. Jayaraman, Member
3. Shri. V.S.Verma, Member

Date of Hearing: 22.12.2009

Date of Order: 22.12.2009

In the matter of

Petition for fixation of tariff for 2 x 125 MW CFBC based NLC-Barsingar Thermal Power Plant for the period from 2009-14.

And in the matter of

Neyveli Lignite Corporation Ltd.

..... Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Ltd, Jaipur
2. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer

..... Respondents

The following were present

1. Shri R.Suresh, NLC
2. Shri K.Nambirajan, NLC

ORDER

The petitioner, Neyveli Lignite Corporation Limited has made the application for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) technology based Thermal Power generating station, 2 x 125 MW

(hereinafter referred to as "the generating station") from the date of commercial operation to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. During the hearing, the petitioner submitted that the commercial operation of Unit-I of the generating station which was scheduled on 31.10.2009 has been postponed to 31.3.2010. Accordingly, the petitioner prayed for grant of some time to amend the petition, taking into account the revised capital expenditure on account of re-scheduling of Unit-I of the generating station.

3. In view of the above submissions, the petitioner is granted time up to 28.2.2010 to amend the petition. The petitioner shall also serve copy of the amended petition upon the respondents who may file their responses within two weeks thereafter. Matter will be listed thereafter.

Sd/-
(V.S.VERMA)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER

Sd/-
(DR. PRAMOD DEO)
CHAIRPERSON